

**IN THE INCOME TAX APPELLATE TRIBUNAL
LUCKNOW BENCH "A", LUCKNOW**

[Through Virtual Hearing]

**BEFORE SHRI A.D JAIN, VICE PRESIDENT AND
SHRI T.S. KAPOOR, ACCOUNTANT MEMBER**

**ITA No. 255/Lkw/2019
Assessment Year 2015-16**

| | | |
|----------------------------------------------------------------------------------------------------------------|-----|----------------------------------------------------------------------------------------------------------------------|
| Smt. Purnima Agarwal, A-705, Sector-C, Mahanagar, Lucknow – 226006 PAN AARPA 5459Q (Appellant) | Vs. | Chief Commissioner of Income Tax (OSD) O/o the Pr. Commissioner of Income Tax-1, Lucknow (Respondent) |
|----------------------------------------------------------------------------------------------------------------|-----|----------------------------------------------------------------------------------------------------------------------|

| | |
|-----------------------|----------------------------|
| Appellant by | Shri P.K. Kapoor, CA |
| Respondent by | Shri Sunil Bajpai, CIT(DR) |
| Date of hearing | 02/02/2022 |
| Date of pronouncement | 03/02/2022 |

ORDER

PER A.D. JAIN, V.P. :

This is assessee's appeal for Assessment Year 2015-16 against the order of the Id. Pr.CIT-1, Lucknow dated 08.03.2019.

2. At the outset, it was noticed that the assessee has submitted an application, received in the Registry of this Office on 01.02.2022, vide which it has been submitted that Principal Commissioner of Income Tax, Lucknow, has issued a certificate in Form No.3 on 01.04.2021 under Vivad Se Vishwas Scheme and assessee has deposited the due amount against which the Principal Commissioner of Income Tax, Lucknow-1, has issued a certificate in Form No.5 on 06.12.2021. A copy of such Form No.3 and Form 5 have also been filed. Since the assessee has deposited the tax as mentioned in Form 3, therefore, the

appeal of the assessee becomes infructuous and is dismissed as such. The Ld. DR has no objection. Accordingly, we permit the assessee to withdraw the present appeal.

3. In the result, the appeal of the assessee is dismissed as withdrawn.

(Order pronounced in the open court on 03/02/2022)

Sd/-
(T.S. Kapoor)
Accountant Member

Sd/-
(A.D. Jain)
Vice President

Aks –
Dtd. 03/02/2022

Copy of order forwarded to:

| | |
|----------------------------------------|---------------------------|
| <i>(1) The appellant</i> | <i>(2) The respondent</i> |
| <i>(3) Commissioner</i> | <i>(4) CIT(A)</i> |
| <i>(5) Departmental Representative</i> | <i>(6) Guard File</i> |

By order
Assistant Registrar